

“Issue notice.

Status quo, as of today, with respect to the pending applications, shall be maintained in the meanwhile.”

Thus, according to the Counsel, the Ordinance with regard to requiring the allottees to modify the pending Applications to comply with the first and second Proviso below Section 7(1) of IBC has been stayed.

Issue Notice returnable on 20th February, 2020. Requisite along with process fee, if not filed, be filed by 27.01.2020. If the Appellant provides the e-mail address of Respondents, let notice be also issued through e-mail.

List the Appeal ‘for admission (after Notice)’ on 20th February, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md